

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED UNDER  
COMPANIES ACT, 1956 & ANR.

Respondent(s)

WITH SLP(C) No. 19822/2018  
(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 186495/2019  
FOR CLARIFICATION/DIRECTION ON IA 129501/2020)

Date : 13-07-2023 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Anuvrat Sharma, AOR  
Ms. Alka Sinha, Adv.  
Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Ms. Nandini Gore, Adv. (Mentioned by)

Ms. Sonia Nigam, Adv.  
Mr. Karanveer Singh Anand, Adv.  
Mr. Akarsh Sharma, Adv.  
For M/S. Karanjawala & Co., AOR

Mr. S. S. Shroff, AOR

UPON being mentioned the Court made the following  
O R D E R

Let these matters be not deleted from the date  
already notified i.e. 2nd August, 2023.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER